

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.3858/2018

This the 11th day of October, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Bhupander Kumar, aged 54 years,
S/o Shri Moti Ram
Working as Chief Loco Inspector,
DRM's Office, Delhi Division, New Delhi
R/o Flat No.112, Pocket-7, Sector-12, Dwarka,
New Delhi-110078.

.....Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Delhi Division,
State Entry Road,
New Delhi.
3. The Sr. Divisional Railway Manager,
Northern Railway,
Delhi Division,
State Entry Road,
New Delhi.

.....Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for applicant.

2. The applicant who is presently working as Chief Loco Inspector, filed the OA challenging the Annexure-A/1 refixation of pay order dated 28.01.2018.

3. It is submitted that the applicant made Annexure-A/2 representation dated 10.09.2018, against the said order and also submitted certain reminders thereto, however, the respondents have not passed any orders thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, by directing the respondents to consider the Annexure-A/2 (colly) representations of the applicant and to pass appropriate speaking and reasoned orders thereon in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order. Till then, there shall not be any recovery from the applicant's salary in pursuance of the impugned order.

5. Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

'rk'